

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Weekly Hearing Schedule for the month of July, 2021 (through video conference)**  
**(19.7.2021 to 23.7.2021)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
19.7.2021 Monday At 10.30 A.M. Misc. Petition	1.	119/MP/2021	TPDDL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 23.3.2011 seeking Appointment of Arbitrator for resolution of disputes between Tata Power Delhi Distribution Limited and THDC Limited to arbitration.(On admission).
	2.	726/MP/2020	NERLDC	Petition for truing up under Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive for NERLDC for control period 2014-19(On admission).
	3.	606/MP/2020	MPL	Petition under Regulations 11, 26 and 29 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 read with other relevant provisions and Commissions directions in the Order dated 20.3.2017 in Petition No. 72/MP/2016.(On admission)
	4	607/MP/2020	CGPL	Petition under Section 79(1) of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.4.2007 executed between the Petitioner with the Procurers across five States, namely Maharashtra, Gujarat, Rajasthan, Haryana and Punjab, Clause 4.7 of the Competitive Bidding Guidelines and Order dated 17.9.2018 in Petition No. 77/MP/2016.(On admission)
	5	594/MP/2020	GMRWEL	Petition under Section 79 (1)(f) of the Electricity Act, 2003 along with statutory framework governing procurement of power through competitive bidding and Articles 4 and 9 of the Power Purchase Agreement dated 21.3.2013 executed between GMR Warora Energy Ltd. and DNH Power Distribution Corporation Limited (DNH) seeking directions to DNH to pay Capacity Charges to GWEL based on capacity declared by GWEL on day ahead basis.
	6	283/MP/2019 alongwith I.A.Nos. 65/2020 &51/2021	JPL	Petition under Section 79(1) (b) & (f) of the Electricity Act, 2003 read with clause 4.7 of the Competitive Bidding Guidelines and Article 13 of the Power Purchase Agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajjar Power Limited with Uttar Haryana BijliVitrان Nigam Limited,/ Dakshin Haryana BijliVitrان Nigam Limited and Tata Power Trading Company Limited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of change in law events ( Interlocutory applications to bring on record certain documents and to bring on record additional document/correspondence between the Jhajjar Power Limited (Petitioner) and the Central Electricity Authority).
	7	296/MP/2019	LVPL	Petition under Section 79 (1) (b) and Section 79 (1) (f) of Electricity Act, 2003 for amendment of PPAs dated 27.1.2012 to align them with Regulation 15 of the RERC (Forecasting, Scheduling, Deviation Settlement and Related Matters of Solar and Wind Generation Sources) Regulations, 2017.
	8	616/MP/2020	PGCIL	Petition under Section 38 of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulations 111 and 114 of the Central Electricity Regulatory Commission (Sharing of Inter-

			State Transmission Charges and Losses) Regulations, 2010 for grant of regulatory approval for execution of the Transmission System for evacuation of 8 GW power from potential Renewable Energy Zones (REZ) in Khavda Area and Dholera UMSP (Phase-I : 2 GW) in Gujarat
9	597/MP/2020	NTPC Sail	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at NSPCL Bhilai Expansion Plant (2x250 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
10	467/MP/2019	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-II (2x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
11.	64/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-I (2x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
12.	730/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-I & II (3x200+ 3x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015
13.	612/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-III (1x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
14.	613/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kudgi Super Thermal Power Station Stage-I (3x800 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
15.	520/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Talcher Super Thermal Power Station Stage-II (4x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015

20.7.2021 Tuesday At 10.30.A.M. Review Petitions Coram: Chairperson Member(ISJ)	1.	18/RP/2020	APTCL	Petition for review of the order dated 5.2.2020 in Petition No.10/TT/2019 ( <i>On admission</i> )
	2.	32/RP/2020	PGCIL	Petition for review of order dated 17.8.2020 in Petition No. 107/TT/2017. ( <i>On admission</i> )
	3.	1/RP/2021 alongwith I.A.No.4/2021	TPTL	Petition seeking review of the Order dated 9.8.2020 in Petition No. 96/TT/2019 (Interlocutory application for condonation of delay)( <i>On admission</i> )
	4.	3/RP/2021 alongwith I.A.Nos.13/2021 ,15/2021 and 16/2021	MEIPL	Petition seeking review of the Order dated 6.8.2019 in Petition No. 172/TT/2018 (Interlocutory application for condonation of delay and application for staying the operation of the Original Order dated 6.8.2019 in Petition No. 172/TT/2018 and application for urgent listing) ( <i>On admission</i> ).
	5.	5/RP/2021 alongwith I.A.Nos.18 and 19/2021	MSETCL	Petition seeking review of the Order dated 27.1.2020 in Petition No. 266/TT/2018 (Interlocutory application for condonation of delay and application for staying the operation of the Original Order dated 6.8.2019 in Petition No. 266/TT/2018 ( <i>On admission</i> )
	6.	6/RP/2021	PGCIL	Petition seeking review of the Order dated 208.2020 in Petition No. 136/TT/2017.( <i>On admission</i> )
	7.	7/RP/2021	PGCIL	Petition seeking review of the Order dated 27.1.2020 in Petition No. 77/TT/2020.( <i>On admission</i> )
	8.	19/RP/2020 alongwith I.A.No. 43/2020	NTPC	Petition for review of order dated 30.12.2019 in Petition No. 284/RC/2019(Interlocutory application for condonation of delay) ( <i>On admission</i> )
	9	20/RP/2020	HPPC	Petition for review of the Order dated 23.4.2020 in Petition No. 446/MP/2019( <i>On admission</i> )
	10.	21/RP/2020	SPL	Petition seeking review of the Order dated 23.4.2020 in Petition No. 446/MP/2019 ( <i>On admission</i> )
	11.	25/RP/2020	RUVNL	Petition for review of Order dated 23.4.2020 in Petition No. 446/MP/2019 ( <i>On admission</i> )
	12	29/RP/2020 alongwith I.A.No.59/2020	RSPPL	Petition for review of Order dated 4.10.2019 in Petition No. 14/MP/2019(Interlocutory application for condonation of delay) ( <i>On admission</i> )
	13.	31/RP/2020	TPDDL	Petition seeking review of the order dated 28.2.2020 in Petition No. 187/AT/2019.( <i>On admission</i> )
	14.	17/RP/2020	TPTL	Petition for review of the order dated 22.01.2020 in the Petition No. 368/TT/2018.
	15.	21/RP/2019	DVC	Petition for review of the order dated 9.8.2019 in Petition No. 150/TT/2019
	16.	2/RP/2020	PGCIL	Petition for review of the order dated 1.11.2019 in Petition No. 182/TT/2018
	17.	5/RP/2020	KPTL	Petition for review of the order dated 8.11.2019 in Petition No. 361/TT/2018.
Coram: Chairperson Member(ISJ) Member(AG)	18.	24/RP/2020	WBSEDCL	Petition seeking review of the Order/ directions dated 30.06.2020 in Petition No. 367/MP/2019.( <i>On admission</i> )
	19.	26/RP/2020 alongwith I.A.No.52/2020	CTU	Petition for review of the order dated 9.6.2020 in I.A.No.69/2019 in Petition No. 202/MP/20189 Interlocutory application for exemption on behalf of Central Transmission Utility). ( <i>On admission</i> )
	20.	13/RP/2021	NHPC	Petition for review of the order dated 4.2.2021 in Petition No. 348/MP/2018 ( <i>On admission</i> )
	21.	14/RP/2021	NHPC	Petition for review of the order dated 9.2.2021 in Petition No. 328/MP/2018 ( <i>On admission</i> )
	22.	11/RP/2021	PGCIL	Petition seeking review of the Order dated 25.1.2021 in Petition No. 85/TT/2019.( <i>On admission</i> )
	23.	12/RP/2021	PGCIL	Petition seeking review of the Order dated 11.2.2021 in Petition No. 167/TT/2020.( <i>On admission</i> )
23.7.2021 Friday At 10.30.A.M. Miscellaneous Petitions.	1.	49/MP/2021	NRSSXXIXTL	Petition under Section 61, 63 and 79(1) (f) of the Electricity Act, 2003 read with the statutory framework and the Transmission Service Agreement dated 2.1.2014 executed between NRSS-XXIX Transmission Limited and its Long-Term Transmission Customers for inter alia seeking relief for certain change in law events that have impacted the

			Project and reimbursement of additional expenditure incurred towards necessary use of helicrane for implementation of the Project ( <i>On admission</i> ).
2.	727/MP/2020	MEIPL	Petition under Section 79(1)(c) & Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and 33a Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 seeking inter alia relaxation of clause 11.2 of the detailed procedure issued by the Central Electricity Regulatory Commission grant of connectivity to projects based on renewable sources to the inter-state transmission system dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the Agreements entered between Central Transmission Utility and the Petitioner( <i>On admission</i> ).
3.	635/RC/2020	IEX	Petition for approval of introduction of additional Term Ahead Contracts and Green Term Ahead Contracts beyond T+11 days at Indian Energy Exchange Limited (On admission).
4.	146/MP/2021	IEX	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Day Ahead Contract in Day Ahead Market segment at Indian Energy Exchange Limited ( On admission).
5.	143/MP/2021	PXIL	Petition under Sections 66 and Section 178 (2) (y) of the Electricity Act, 2003 read with the Regulation 6 and 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for introduction and approval of Integrated Day Ahead Market at Power Exchange India Limited( On admission).
6.	126/AT/2021	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for inter-State Transmission System connected 1200 MW, ISTS Connected Solar PV Power Projects under open category and selected through competitive bidding process as per the Standard Bidding Guidelines issued by Ministry of Power dated 3.8.2017.
7.	298/MP/2018	DVC	Petition for claiming of Fixed Charges due to unilateral termination of PPA by WBSEDCL in regard to supply of power from Koderma TPS of DVC(received by way of remand from the APTEL)
8.	389/MP/2018	GKEL	Petition for the recovery of charges from PGCIL under Clause 6.0 (d) of the Bulk Power Transmission Agreement dated 24.2.2010 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.
9.	394/MP/2018	PTC	Petition under Section 79(1) (c) & (f) of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter- State Transmission and related matters) Regulations, 2009, seeking directions in respect of an alleged LTOA of 216 MW granted to PTC India Limited for Merchant Trading of power from 1200MW Teesta-III Hydroelectric Project in terms thereof.
10.	391/MP/2018	NR	Petition for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017
11.	100/MP/2019	JITPL	Petition under Section 79 (1)(b) and 79 (a)(f) of the Electricity Act, 2003 seeking adjudication of disputes arising out of the Agreement for Procurement of Power "APP" dated 13.4.2016 and Supplementary Agreement dated 8.11.2017 executed between the Petition and the Respondent No.1

12.	78/MP/2019	ASPL	Petition seeking condonation of delay in applying for issuance of Renewable Energy Certificates against eligible quantum of renewable energy injected into the grid and consequently for issuance of the certificates by the Respondent.
13.	108/MP/2019	ACMESH	Petition under Section 79(1) (c) read with Section 79(1) (f) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.
14.	109/MP/2019	ACMESH	Petition under Section 79(1) (c) read with Section 79(1) (f) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations 2009.
15.	176/MP/2020	AP&NR	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for allowing the claim of the Petitioner of increase/ change in Central Excise Duty on account of changes in individual components as a Change in Law event relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents.
16.	179/MP/2019	CGPL	Petition under Section 79 of the Electricity Act read with Article 13 of the PPA dated 22.4.2007 seeking appropriate directions for compensating Coastal Gujarat Power Limited (by adjustment in tariff or by prescribing any other appropriate compensatory mechanism) on account of increased transportation cost of fuel due to occurrence of Change in Law events.
17.	333/MP/2019	PG(NM)TL	Petition under Sections 63 and 79 (1) (c) and (d) of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for allowing time over-run and cost over-run and the approval of increase in tariff adopted for Nagapattinam SalemMadhugiri Transmission System on account of force majeure and Change in Law events.

By order of the Commission  
Sd/-  
(T.D. Pant)  
Joint Chief (Legal)  
19.7.2021